

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

(9)

O.A. No. 1523 of 1993

New Delhi this the 24th day of February, 1997

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri J.P. Rana
S/o Shri Shri Pal
R/o 208, Aliganj,
Kotla Mubarik Pur,
New Delhi-110 003.

...Applicant

Shri Yogesh Sharma, proxy counsel for Shri V.P. Sharma,
Counsel for the applicant.

Versus

1. Union of India through
The Secretary,
Department of Personnel & Training,
Government of India,
North Block,
New Delhi.
2. The Deputy Secretary (Admn.),
Department of Personnel & Training,
Government of India,
North Block,
New Delhi.
3. The Under Secretary (Admn.),
Department of Personnel & Training,
Government of India,
North Block,
New Delhi.

...Respondents

By Advocate Shri V.S.R. Krishna

ORDER (ORAL)

Hon'ble Mr. K. Muthukumar, Member (A)

In this O.A., the applicant prays for reengagement in service as a casual labourer. His services were discontinued on 19.1.1993. The respondents submit that the applicant being a casual labourer, is not entitled to a regular appointment. From the facts of the case it is apparent that the applicant

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(a)

had completed 240 days during the period from 7.2.1992 to 19.1.1993 with broken spells in between. The applicant also alleges that in May, 1993, the respondents have engaged some freshers and his name was not considered.

2. After hearing the parties, this application is disposed of with the direction to the respondents to consider reengagement of the applicant in the service as a casual labourer subject to availability of work with the respondents and in preference to any juniors to the applicant. In the circumstances, there shall be no order as to costs.


(K. MUTHUKUMAR)
MEMBER (A)

Rakesh